

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1719 of 2020

in

Company Appeal (AT) (Ins) No.951 of 2019

IN THE MATTER OF:

Edwell Infrastructure Hazira Ltd.

...Appellant

Versus

Siddhi Vinayak Logistics Ltd. & Anr.

...Respondents

**For Appellant: Shri Abhijeet Sinha and Shri Himanshu Satija,
Advocates**

**For Respondents: Shri Gopal Jain, Sr. Advocate with Shri Arvind
Kumar Gupta and Ms. Purti Marwah, Advocates
(RP - R-2)
Shri Mahesh Gupta, IRP (R-2)
Shri Moulshree Shukla, Advocate (R-1)**

O R D E R
(Virtual Mode)

14.10.2020 Senior Advocate Shri Gopal Jain submits on behalf of the Applicant in I.A. No.1719 of 2020 that after the last date, matter was heard in Hon'ble Supreme Court of India and on 8th October, 2020, Orders have been reserved. He states that I.A. 1719 of 2020 has become infructuous. The said I.A. is thus filed.

Senior Advocate Shri Gopal Jain submits that he has sent another Application by e-mail. As and when hard copy is filed, the same may be listed, if it is in order.

Parties request for a date in December. List the Appeal 'for admission (after Notice) hearing' on 7th December, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

rs/md